89 Written Answers

1	2	3
12 .	Manipur	77.13
13.	Meghalaya	4.72
14.	Mizoram	26.30
15.	Nagaland	3.41
16.	Orissa	37.27
17.	Punjab	36.78
18.	Rajasthan	35.52
19 .	Sikkim	1.20
20 .	Tamilnadu	72.77
21.	Tripura	2.78
22 .	Uttar Pradesh	118.66
23 .	West Bengal	63.49
Unior	n Territory	
24 .	Chandigarh	8.14
25 .	Delhi	44.06
26 .	Pondicherry	1.33

Law and Order situation in Delhi

3935. SHRI RAMTAHAL CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether law and order in Delhi is deteriorating continuously;

(b) if so, the reasons therefor;

(c) whether the Government propose to maintain a register of persons involved in anti-social elements and destructive-activities-in Delhi; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) No, Sir.

(b) Does not arise.

(c) A record of the persons involved in anti-social and other, unlawful activities is already being maintained at police station level by Delhi Police.

(d) Does not arise.

Setting Up of Sugar Mills in Uttar Pradesh

3936. SHRI SHAILENDRA KUMAR : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government are aware that sugarcane growers of Allahabad, Kaushambi and Fatehpur districts of Uttar Pradesh do not get remunerative prices for sugarcane due to absence of a Government Sugar mill;

(b) If so, whether the Government propose to set up a Government sugar mill in the middle of these three districts;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV): (a) to (d) Central Government does not set up sugar mills in any part of the Country. It, however, grants letters of intent/Industrial Licences for setting up of new sugar mills.

2 letters of intent have been issued for setting up of new sugar mills in Distt. Fatehpur (U.P). The details are as under :

SI. No.	Name of entrepreneur	Proposed location
1.	M/s Shyam Sugars Ltd.	At Fatehpur.
2 .	M/s KIJ Polymers &	At Bindki, Distt.
	Chemicals Ltd.	Fatehpur.

[English]

Curtailing of Oil Production by OPEC

3937. DR. ASIM BALA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Organisation of Petroleum Exporting Countries (OPEC) has decided to cut off oil production again;

(b) if so, the details thereof; and

(c) the necessary arrangements proposed to be made : to meet the present demand of oil of our country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) As per the available reports, the OPEC agreed for production cuts to the tune of 1.355 million barrel per day with effect from July, 1998. This will be over and above the earlier cuts of 1.245 million barrel per day agreed by OPEC in March, 1998. (c) Demand of petroleum products for 1998-99 is estimated at 88.5 MMT and Government has already approved the Oil Economy Budget so as to meet the entire demand.

[Translation]

Expenditure due to States

3938. SHRI MOTILAL VORA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an expenditure of Rs. 19.12 crore incurred on deployment of Armed Police Force as on April 1, 1997 by the Government on Madhya Pradesh to other States has not been paid to Madhya Pradesh;

(b) if so, the details thereof;

(c) whether the Government of Madhya Pradesh had requested the Union Government in this regard; and

(d) if so, the reasons for delay in payment and the time by which the said payment is likely to be made?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (d) As per the existing instructions on the subject, the payment of deployment charges for the Armed Police of one State deployed in another State/UT is required to be made by the borrowing State/UT, except in the case of the exempted category of States, for which payment is made by the Central Government.

The Central Government have cleared the bills in respect of one Madhya Pradesh State Armed Force (MPSAF) Bn.deployed in J&K for the period upto March 1998 as J&K is an exempted category of State.

[English]

Disbursement of Provident Fund

3939. SHRI RAMESHWAR PATIDAR : Will the Minister of LABOUR be pleased to state:

(a) whether the Government have received complaints regarding irregularities in the disbursement of Employees Provident Fund especially in Delhi recently;

(b) if so, the details thereof indicating the number of such cases in Private Limited Firms of Delhi;

(c) whether in some cases the employees' service have been dispensed with all of sudden in private limited firms in Delhi and they have not been paid Employees Provident Fund despite fulfilling all the norms;

(d) if so, the reasons therefor; and

(e) the remedial measures taken by the Government in this regard so as to mitigate the harassment of employees of Private Limited Firms? THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) and (b) There have been some complaints relating *inter-alia* to non-deposit of Provident Fund dues, non-completion of requisite documents on part of the Private Ltd. firms in Delhi. In Delhi there are 7 establishments which have got provident fund defaults of more than 10 lakhs. However, no specific complaint relating to irregularities in disbursement of employees provident fund is reported to have been received in the EPF Organisation, Delhi.

(c) to (e) There have been some complaints alleging termination of service and non-payment of PF dues to the employees who have been members of the Employees Provident Fund. In some such cases payment of PF dues to the employees has been held up due to non-deposit of contributions by the employers. The complaints relating to harassment of the EPF subscribers as and when received are forwarded to the Central Provident Fund Commissioner for taking appropriate remedial action. The Grievance Redressal Machinery of the EPF Organisation has been computerised and reactivated for ensuring prompt and speedy redressal of grievances of the EPF subscribers.

Setting Up of Medical Colleges in Gujarat

3940. SHRI P.S. GADHAVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is any scheme for setting up of medical colleges at Rajkot, Bhuj, Bhavnagar and Surendranagar;

(b) if so, whether the Government have received any request from the Government of Gujarat for setting up of medical colleges at the above places;

(c) if so, the present status of the proposals;

(d) the action taken by the Government in this regard; and

(e) the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (e) In respect of the proposals submitted by the Government of Gujarat, permission of the Central Government has already been accorded under Section 10 (A) of IMC Act in 1995 for establishment of two new medical colleges in the State, one at Rajkot and another at Bhavnagar. Further, a proposal was also received from Saurashtra Medical Centre, Surendranagar for establishment of a new medical college at Surendranagar. The proposal was found incomplete in terms of qualifying criteria and was returned to the applicant on 16.6.98. No formal proposal has been